

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.769 of 1995

Dated New Delhi, this 31st day of August, 1995

**Hon'ble Shri K. Muthukumar, Member(A)**

Shri Ved Prakash Saigal  
S/o Late Pyare Lal Saigal  
R/o Flat No.223, Plot No.46  
Gosain Kewal Raoji Group Housing Society  
Sector-13, Rohini-85  
By Advocate: Mrs Meera Chhibber.

... Applicant

**versus**

1. Union of India, through  
Secretary  
Ministry of Defence  
South Block  
NEW DELHI.
2. Director General of Ordnance Services  
Master General of Ordnance Branch  
Army Headquarters, DHQ, South Block  
NEW DELHI.
3. Director (O.S.) Pers  
Sena Bhawan  
NEW DELHI.
4. Commandant  
Ayudha Bhandar  
Ordnance Depot  
Shakurbasti  
DELHI.

... Respondents

By Advocate: Shri H. K. Gangwani.

**O R D E R (Oral)**

Shri K. Muthukumar

The learned counsel for the respondents states that the respondents have allowed the reliefs prayed for by the applicant. The learned counsel for the applicant has no objection to have this O.A. disposed of with the liberty to the applicant to approach the Tribunal if any grievance arises in this application.

Accordingly, the O.A. is disposed of as having become infructuous with the liberty to the applicant to approach the Tribunal for redressal of his grievance, ~~if any~~ <sup>any which</sup> survives.

(K. Muthukumar)  
Member(A)

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